

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.5058/2019

(Deepak s/o Purushottam

Versus

The State of Madhya Pradesh)

Indore, Dated 08.02.2019

Mr. Himanshu Joshi, learned counsel for the applicant.

Mr. Gaurav Kumar Verma, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary.

This second application under Section 439 of Criminal Procedure Code, 1973 has been filed by the applicant, who is implicated in connection with Crime No.657/2018 registered at Police Station Baiora City, District Rajgarh (MP) for offence punishable under Sections 363, 366 and 376 (2) (m)/34 of the Indian Penal Code, 1860 and also under Section 3 read with Section 4 of the Protection of Children from Sexual Offence Act, 2012.

After arguing for some time on the merits of the matter, learned counsel for the applicant seeks permission of this Court to withdraw the bail application.

Prayer allowed.

Accordingly, Miscellaneous Criminal Case No.5058/2019 is dismissed as withdrawn.

(S.K. Awasthi)
Judge